



2026:AHC:170913

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7926 of 2026**

Anil

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Bharat Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicant and the learned A.G.A. for the State.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 179 of 2026, under Section 3 read with Section 2 of the U.P. Gangsters and Anti Social Activities (Prevention) Act, 1986, P.S. - Dataganj, District- Budaun with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. Only single base case has been shown in the gang chart against the applicant and in the said case, the applicant is on bail. The applicant has a criminal history of total five cases and except one case under the Excise Act where the applicant confessed to his involvement, the applicant is not a previous convict. He further contends that similarly situated co-accused Sudhir has been granted anticipatory bail by the Court vide order dated 17.07.2026 passed in NABAIL No. 6423 of 2026.
4. The Learned A.G.A. has opposed the prayer for grant of anticipatory bail, however, has been unable to dispute the submissions made by the learned counsel for the applicant.

5. I have considered the submissions made by the learned counsel for the parties.

6. Taking into consideration the fact that only single base case has been shown against the applicant in which the applicant is on bail, the applicant is not a previous convict and also the fact the similarly situated co-accused Sudhir has been granted anticipatory bail by this Court, I deem it fit to enlarge the applicant on anticipatory bail.

7. In view of the above, the anticipatory bail application of the applicant is **allowed**.

8. In the event of the arrest of the applicant -**Anil** he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

9. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

10. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be

considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 12, 2026

Kirti